

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **15.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/448/CHE/2021 IN MA/453/2018 IN TCP/95/IB/2017
NAME OF PETITIONER : Ramakrishnan Sadasivan (Liquidator)
M/s Surana Industries Ltd
NAME OF RESPONDENT :
SECTION : 60(5) of IBC 2016 & Regulation 44(2) R/w Regulation 47A of IBBI

ORDER

The Liquidator viz., Mr. Ramakrishnan Sadasivan along with his Counsel Mr. J. Manivannan is present through video conferencing platform.

This Application is filed for exclusion of the lockdown period from 15.03.2020 to 14.03.2021. The liquidation period had commenced on 12.10.2018 which ought to have ended on 10.10.2020.

This Application is filed belatedly on 07.04.2021 seeking for exclusion of the CIRP period.

The Applicant shall file a detailed affidavit elucidating the reasons for not filing the Application on time soon after the end of the liquidation period and also satisfy this Adjudicating Authority for the inordinate delay in filing this Application.

List this matter on **26.08.2021** for hearing and disposal.

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**(ANIL KUMAR B)
MEMBER (TECHNICAL)**

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**(R. SUCHARITHA)
MEMBER (JUDICIAL)**